

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The number of cases pending before the State Industrial Tribunals and

Labour courts in Maharashtra and those pending for more than two years as on 30th November, 1989 are as follow:-

	<i>No. of cases pending</i>	<i>No. of cases pending for two years or more</i>
(i) Industrial Tribunals	23,665	9,284
(ii) Labour Courts	75,626	36,874

The number of cases before each Industrial Tribunal and Labour Court is not readily available.

(c) and (d). In addition to 19 Industrial Tribunals and 35 Labour Courts in the State, Maharashtra Government have decided to establish 13 additional Industrial Tribunals and 6 Labour Courts during 1989-90 and 1990-91 for speedy disposal of the pending cases. Out of the, 7 Industrial Tribunals and 3 Labour Courts have been sectioned with effect from 1.10.1989. The State Government has advised the Presiding Officers of the Industrial Tribunals and Labour Courts to give priority to cases pending for a long time and dispose of them expeditiously.

Uniform Acceptance of Family Planning Norms

3294. DR. VENKATESH KABDE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is perceptible increase in the population of certain communities including weaker sections in the last four decades;

(b) whether this has made an adverse impact on section of people where population has shown a decline; and

(c) if so, what steps Union Government propose to take to correct this imbalance and instill confidence in the people developing apprehension about family planning programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) Information pertaining to growth rates in population of certain communities including weaker sections on the basis of the last four Censuses is at statement I and II. below.

(b) and (c). The Family Welfare Programme in the country is being promoted on a voluntary basis amongst all sections of society without making any distinction of caste, creat or religion. Benefits of 'small family' are being conveyed through all possible media channels and efforts are being made to involve all communities in the programme through persuasion.

STATEMENT-I

Sl. No.	Religious Community	1951-61	1961-71	1971-81
1	2	3	4	5
1.	Hindus	20.29	23.69	24.14
2.	Muslims	25.61	30.84	30.69
3.	Christians	27.38	32.58	16.83
4.	Sikhs	25.13	32.28	26.15
5.	Buddhists	1670.71	17.33	22.52
6.	Jains	25.17	24.89	23.17
7.	Other Religious and persuasions	(-) 13.07 .	26.13	26.61

STATEMENT-II

<i>Decade</i>	<i>Growth Rate (%)</i>	
	<i>Scheduled Caste</i>	<i>Scheduled Tribes</i>
<i>1</i>	<i>2</i>	<i>3</i>
1951-61	25.46	57.83
1961-71	24.20	25.99
1971-81	30.93	35.81

Fish Destroyed by Deep Sea Trawlers

3295. SHRI K. PRADHANI: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Union Government have computed the quantity of fish destroyed or thrown into the sea by deep sea trawlers due to lack of adequate price and marketing facilities on the coastal area; and

(b) the steps proposed by Union Government to avoid this waste?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). No such computation has been done by the Government of India. Various schemes for support to the development of sea food industry have been developed by the Ministry of Food Processing Industries and Marine Products Export Development Authority. A scheme to prepare a feasibility report for utilisation of low-value fish has been formulated in the Annual Plan for 1990-91 by the Ministry of Food Processing Industries.

Underweighing by FPS Owners

3296. SHRI M. G. SEKHAR: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that many a Fair Price Shop owners indulge in under-weighing of essential items;

(b) if so, what steps government have taken to check under-weighing;

(c) whether it is a fact that ration cards are not being issued to the needy and poor for want of proper residential address; and

(d) if so, the corrective steps taken in this regard?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The weights and measures used by Fair price shop owners are verified periodically by the state Authorities for enforcement of the laws relating to weights and measures. The Authorities also frequently make surprise inspections of the fair price shops with a view to checking malpractices.

(c) and (d). The actual implementation of Public Distribution System lies with the State Governments/U.T. Administrations. The norms for issue of ration cards are decided by them.

Food Allocation to Tamil Nadu

3297. SHRI KANCHI PANNEER SELVAM: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state: